

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 430

**IA/5298/ND/2022, IA/5297/ND/2022,
IA/5965/ND/2022 In IB/1047/PB/2020**

IN THE MATTER OF:

Rexsona Tiles Pvt. Ltd	...	Applicant
Versus		
Waaman Products Pvt. Ltd	...	Respondent

Under Section 9 of IBC,2016.

Order delivered on 15.04.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,

HON'BLE MEMBER (JUDICIAL)

DR. SANJEEV RANJAN,

HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant	:	
For the Respondent	:	Adv. Rakesh Chander Agrawal, Adv. Sandeep Dhanuka, Adv. Kartik Kumar Agrawal
For the IRP	:	Adv. Ramkripal Sharma

HYBRID HEARING (PHYSICAL & VC)

ORDER

Due to multiple Benches, there is paucity of time, the matter is adjourned
to **15.05.2024**.

**Sd/-
(Court Officer)**